



2026:AHC:22671-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 29791 of 2025

Javed Ahmad

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Anurag Kumar
Counsel for Respondent(s)	: Deepak Upadhyay, G.A., Rajesh Kumar Singh, Rajjan Kumar

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, Sri Deepak Upadhyay, learned counsel for respondent no.4, learned AGA for the State and perused the record.
2. At the very outset, learned counsel for the petitioner has made a statement at bar that he does not want to press this writ petition and seeks to withdraw it with a liberty to file afresh with better particulars.
3. Learned counsel for respondent no.4 as well as learned AGA for the State have no objection to the aforesaid prayer.
4. In view of the above, this writ petition is dismissed as withdrawn, with the aforesaid liberty.

February 2, 2026
VKG

(Achal Sachdev,J.) (Rajiv Gupta,J.)